

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 50/81 HELD ON 28.02.2012.

The Meeting No. 50/81 of Norms Committee-II was held on 28.02.2012 for the licensing year 2011-12 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

S.No	Name of the representatives & their Designation	Deptt.
1.	Shri. S.K.Jain, D.O.	DIPP
2.	Shri Gajraj Singh, Sr. D.O.	DHI
3.	Sh. B.D.Ghosh, Addl. I.A.	MOS
4.	Shri K.K Funda, A.D.	MSME
5.	Shri Praveen Sharma, Dy. DG	DGFT
6.	Sh Raman Kumar, FTDO	DGFT

1	Case No.:38/27/81-ALC2/2009	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00220/AM10/	RLA File :07/24/040/00025/AM10/	Lic.No/Date:0710064531 05.05.2009	Defer Date:10.04.2012
Decision : NC observed that comments from MNRE is still awaited hence decided to send a reminder to MNRE to expedite comments. The case stands deferred and to be re-listed on 10.04.2012.				

2	Case No.:17/50/81-ALC2/2009	Party Name:ASTRA MICROWAVE PRODUCTS LTD.,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00486/AM10/	RLA File :09/24/040/00065/AM10/	Lic.No/Date:0910039054 24.08.2009	Defer Date:10.04.2012
Decision : NC observed that comments from SCOMET section is still awaited hence decided to send a reminder to Jt. DG , SCOMET to expedite comments. The case stands deferred and to be re-listed on 10.04.2012.				

3	Case No.:28/29/81-ALC2/2010	Party Name:JINDAL SAW LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00271/AM11/	RLA File :05/23/040/00228/AM10/	Lic.No/Date:0510261741 06.04.2010	Defer Date:10.04.2012
Decision : NC observed that reply submitted by the firm is not complete hence decided to send a letter to firm to submit following information as required by DIPP vide U.O. dated 28.02.2012 as under:-				
- Justification/basis for required length of 1" NB Seamless Pipes/tubes in the export products as it is much more than the length of 24" O.D. Pipes. - Detailed calculations for the quantities of coating and insulating materials at Sl. No. 7, 11 to 13, 20, 24 to 26, 33 & 37 to 39, supported by coating and insulating thicknesses in the export products and wastages claimed at each stage of manufacture.				

The case stands deferred and to be re-listed on 10.04.2012.

4	Case No.: 7/17/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00100/AM11/	RLA File :07/24/040/00115/AM11/	Lic.No/Date:0710072960 15.07.2010	Defer Date:10.04.2012
	Decision : NC observed that comments from MNRE is still awaited hence decided to send a reminder to MNRE to expedite comments. The case stands deferred and to be re-listed on 10.04.2012.			

5	Case No.: 4/35/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Approved
	HQ File :01/81/050/00345/AM11/	RLA File :03/95/040/00594/AM11/	Lic.No/Date:0310601620 16.11.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(74)/2010-IPHW dated 21.11.2011 as under;- 1. Import of 1243.176 Km of single mode optical fiber and 497.82 kg of polybutylene terphthalate (PBT) is allowed inclusive of wastage of 2%. 2. Import of Thixotropic Jelly Compound Filling is allowed as applied by firm inclusive of wastage of 2%. 3. Import of 3265.296 Kg of HDPE compound is allowed inclusive of wastage of 2%. R/A may take suitable consequential action accordingly.			

6	Case No.: 2/42/81-ALC2/2010	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00449/AM11/	RLA File :03/95/040/00551/AM11/	Lic.No/Date:0310603647 30.11.2010	Defer Date:10.04.2012
	Decision : NC observed that comments from DIT is still awaited hence decided to send a reminder to DIT to expedite comments. The case stands deferred and to be re-listed on 10.04.2012.			

7	Case No.: 6/50/81-ALC2/2010	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Approved
	HQ File :01/81/050/00552/AM11/	RLA File :05/24/040/00333/AM11/	Lic.No/Date:0510281294 12.01.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA on repeat basis as under:- Taking clue from SION C-1392 the norms of above AA is ratified as under:-			
	SI No.	Import item	Quantity allowed	
	1	COPPER WIRE ROD	1.01 kg/kg content in the export product	
	2	ALUMINIUM INGOTS/RODS	1.01 kg/kg content in the export product	
	3	XLPE COMPOUND/CROSS LINKABLE LDPE COMPOUND	1.05 kg/kg content in the export product	
	4	TPLSF COMPOUND	1.05 kg/kg content in the export product	
	5	PVC COMPOUND	1.05 kg/kg content in the export product	
	6	PVC RESIN	1.05 kg/kg content in the export product	
	7	PLASTICIZER (PVC)	1.05 kg/kg content in the export product	
	8	FILLER (CALCIUM CARBONATE/ALMINA/TALC/KAOLIN /CHINA CLAY	1.05 kg/kg content in the export product	

9	/CHINA CLAY	export product
	GALVANISED STEEL WIRE	1.02 kg/kg content in the export product
10	TIMBER DRUM KITS (PACKING MATERIAL)	As per packing policy

R/A may take suitable consequential action accordingly.

8	Case No.: 7/50/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Approved
	HQ File :01/81/050/00553/AM11/	RLA File :08/24/040/00324/AM11/	Lic.No/Date:0810095940 01.02.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- - Quantities and description of export products at Sl. No. 1 & 2 may be specified as per Annexure -I (copy enclosed) - Quantity of import item at Sl.No.1 may be allowed as 217.842 MT inclusive of 1 % wastage. - Quantities of import items at Sl.No.2 & 3 may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 2. - Quantity of import item at Sl.No.4 may be allowed as 75.598 MT inclusive of 1 % wastage. - Quantity of import item at Sl. No. 5 may be allowed as 2.95 MT inclusive of 1 % wastage R/A may take suitable consequential action accordingly.			

9	Case No.: 13/50/81-ALC2/2010	Party Name:KOTAK URJA PVT. LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00559/AM11/	RLA File :07/24/040/00470/AM11/	Lic.No/Date:0710077559 24.02.2011	Defer Date:10.04.2012
	Decision :NC observed that comments from MNRE is still awaited despite several reminders, hence decided to send a D.O. letter to J.S., MNRE to expedite the comments. The case stands deferred and to be re-listed on 10.04.2012.			

10	Case No.: 16/50/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00562/AM11/	RLA File :05/23/040/00336/AM11/	Lic.No/Date:0510284584 24.02.2011	Defer Date:10.04.2012
	Decision :As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- Sl No. 11 and 11A of SDF The case stands deferred and to be re-listed on 10.04.2012.			

11	Case No.: 11/9/81-ALC2/2011	Party Name:TORRENT CABLES LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Approved
	HQ File :01/81/050/00061/AM12/	RLA File :08/24/040/00354/AM11/	Lic.No/Date:0810097064 09.03.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- - Words "Copper Conductor, 33 KV(E)" may be suffixed with the description of export product at Sl. No. 1. - Sizes, quantities and net weight of export products may be specified as under: 3C x 185 Sq. mm- Qty. 1.93 Kms (33746 Kgs.) 3C x 300 Sq. mm- Qty. 0.60 Kms (13355 Kgs.) - Quantity of import item at Sl.No.1 may be allowed as 14.389 MT inclusive of 1 % wastage. - Quantities of import items at Sl. No. 2 & 3 may be allowed as 1.05 Kgs./Kg. content in the export products. - Quantity of import item at Sl.No.4 may be allowed as 0.443 MT inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

12	Case No.: 7/9/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00057/AM12/	RLA File :11/24/040/00065/AM11/	Lic.No/Date:1110024364 23.03.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.			

13

Case No.:57/1/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Approved
HQ File :01/81/050/00636/AM11/	RLA File :05/24/040/00436/AM11/	Lic.No/Date:0510286774 24.03.2011	Defer Date:
Decision : :NC decided to ratify the norms of above AA on repeat basis as under:- Taking clue from SION C-1392 the norms of above AA is ratified as under:-			
SI No.	Import item	Quantity allowed	
1	COPPER WIRE ROD	1.01 kg/kg in the export product	
2	XLPE COMPOUND/CROSS LINKABLE LDPE COMPOUND	1.05 kg/kg in the export product	
3	PVC COMPOUND	1.05 kg/kg in the export product	
4	TPLSF COMPOUND	1.05 kg/kg in the export product	
R/A may take suitable consequential action accordingly.			

14	Case No.: 11/16/81-ALC2/2011	Party Name:RAPSRI ENGG INDUSTRIES LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00112/AM12/	RLA File :07/24/040/00557/AM11/	Lic.No/Date:0710078770 26.04.2011	Defer Date:10.04.2012
	Decision : As per recommendation of representative of DHI present in the meeting NC decided to send a letter to firm to submit following information :- - SI No. 3&11 and 11A of SDL for each export product. - Quantity of import in r/o item No. 2 in numbers. The case stands deferred and to be re-listed on 10.04.2012.			

15	Case No.: 18/9/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00068/AM12/	RLA File :04/24/040/00015/AM12/	Lic.No/Date:0410123662 29.04.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

	Case No.: 24/7/81-ALC2/2011	Party Name:BPL - FTA ENERGIES P LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Approved
	HQ File :01/81/050/00040/AM12/	RLA File :04/24/040/00013/AM12/	Lic.No/Date:0410123944 10.05.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- Net weight of export product may be modified as 23040 Kgs..			

16	2. Quantities of import items at Sl. No. 1, 2, 4, 5 & 10 to 14 may be allowed as 1.02 gms./gm. content in the export product. 3. Quantity of import item at Sl. No. 3 may be allowed as 1.01 gms./gm. content in the export product. 4. Import item at Sl. No. 6 may be allowed as per packing policy. 5. Import item at Sl. No. 7 may be allowed within 1 % of FOB value of exports. 6. Quantity of import item at Sl. No. 8 may be allowed as 1.02 gms./gm. content in the export product as claimed by the firm. 7. Quantity of import item at Sl. No. 9 may be allowed as applied for inclusive of 2 % wastage. 8. Quantity of import item at Sl. No. 15 may be allowed as applied for. R/A may take suitable consequential action accordingly.
----	---

17	Case No.:3/16/81-ALC2/2011	Party Name:FINOLEX CABLES LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00104/AM12/	RLA File :31/24/040/00009/AM12/	Lic.No/Date:3110048056 10.05.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.			

18	Case No.:3/9/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00053/AM12/	RLA File :05/23/040/00060/AM12/	Lic.No/Date:0510291080 19.05.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.			

19	Case No.:5/9/81-ALC2/2011	Party Name:UNIFLEX CABLES LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00055/AM12/	RLA File :03/95/040/00951/AM11/	Lic.No/Date:0310631890 19.05.2011	Defer Date:10.04.2012
	Decision : NC observed that reply of the firm is still awaited despite two reminders, hence the committee decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 10.04.2012.			

20	Case No.:13/9/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00063/AM12/	RLA File :31/83/040/00021/AM12/	Lic.No/Date:3110048214 23.05.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 10.04.2012.			

21	Case No.:27/16/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00129/AM12/	RLA File :03/94/040/00142/AM12/	Lic.No/Date:0310632382 23.05.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

22	Case No.:11/8/80-ALC2/2011	Party Name:ANKIT FASTENERS PVT LTD.,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/80/050/00159/AM12/	RLA File :07/24/040/00050/AM12/	Lic.No/Date:0710079421 27.05.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on			

10.04.2012.

23	Case No.: 10/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00111/AM12/	RLA File :04/24/040/00050/AM12/	Lic.No/Date:0410124484 30.05.2011	Defer Date:10.04.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 10.04.2012.			

24	Case No.: 13/16/81-ALC2/2011	Party Name:K.S.INSTRUMENTS PVT.LTD.,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00114/AM12/	RLA File :07/24/040/00061/AM12/	Lic.No/Date:0710079473 30.05.2011	Defer Date:10.04.2012
	Decision : NC observed that reply of the firm is still awaited despite two reminders, hence the committee decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 10.04.2012.			

25	Case No.: 32/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00134/AM12/	RLA File :04/24/040/00057/AM12/	Lic.No/Date:0410124485 30.05.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.			

26	Case No.: 1/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00102/AM12/	RLA File :04/24/040/00063/AM12/	Lic.No/Date:0410124736 08.06.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.			

27	Case No.: 2/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00103/AM12/	RLA File :04/24/040/00061/AM12/	Lic.No/Date:0410124737 08.06.2011	Defer Date:10.04.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 10.04.2012.			

28	Case No.: 23/16/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00125/AM12/	RLA File :04/24/040/00076/AM12/	Lic.No/Date:0410124956 15.06.2011	Defer Date:10.04.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DHI. The case stands deferred and to be re-listed on 10.04.2012.			

29	Case No.: 29/16/81-ALC2/2011	Party Name:TRANSLOY INDIA PVT. LTD.,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Reject
	HQ File :01/81/050/00131/AM12/	RLA File :03/95/040/00175/AM12/	Lic.No/Date:0310636282 15.06.2011	Defer Date:
	Decision : NC observed that reply of the firm has not been received despite three reminders, hence decided to reject the case for non submission of reply.			

30	Case No.: 19/16/81-ALC2/2011	Party Name:STERLITE INDUSTRIES (INDIA) LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00121/AM12/	RLA File :03/95/040/00155/AM12/	Lic.No/Date:0310636999 17.06.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm has been received and forwarded to MSME for comments. The case stands deferred and to be re-listed on 10.04.2012.			

31	Case No.: 34/16/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00136/AM12/	RLA File :03/95/040/00243/AM12/	Lic.No/Date:0310639849 01.07.2011	Defer Date:17.01.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.			

32	Case No.: 36/16/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00138/AM12/	RLA File :05/23/040/00126/AM12/	Lic.No/Date:0510295525 04.07.2011	Defer Date:10.04.2012
	Decision : NC observed that reply of the firm has been received and forwarded to MOS. NC decided to again forward a copy of reply to MOS for comments. The case stands deferred and to be re-listed on 10.04.2012.			

33	Case No.: 25/23/81-ALC2/2011	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00205/AM12/	RLA File :03/94/040/00279/AM12/	Lic.No/Date:0310640062 04.07.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.			

34	Case No.: 10/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00190/AM12/	RLA File :25/24/040/00006/AM12/	Lic.No/Date:2510003290 08.07.2011	Defer Date:10.04.2012
	Decision : NC observed that comments from DIT is still awaited hence decided to send a reminder to DIT to expedite comments. The case stands deferred and to be re-listed on 27.03.2012.			

35	Case No.: 11/23/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00191/AM12/	RLA File :25/24/040/00007/AM12/	Lic.No/Date:2510003291 08.07.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DIT. The case stands deferred and to be re-listed on 10.04.2012.			

36	Case No.: 2/23/81-ALC2/2011	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00182/AM12/	RLA File :03/95/040/00105/AM12/	Lic.No/Date:0310643052 19.07.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.			

37	Case No.: 18/23/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00198/AM12/	RLA File :07/24/040/00103/AM12/	Lic.No/Date:0710080790 20.07.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

38	Case No.: 19/23/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00199/AM12/	RLA File :07/24/040/00100/AM12/	Lic.No/Date:0710080789 20.07.2011	Defer Date:17.01.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

39	Case No.: 23/23/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00203/AM12/	RLA File :03/95/040/00300/AM12/	Lic.No/Date:0310643240 20.07.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.			

40	Case No.: 15/23/81-ALC2/2011	Party Name:MAYFAIR INTERNATIONAL	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00195/AM12/	RLA File :03/95/040/00321/AM12/	Lic.No/Date:0310644438 26.07.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.			

41	Case No.: 44/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00331/AM12/	RLA File :07/24/040/00144/AM12/	Lic.No/Date:0710080997 29.07.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

42	Case No.: 45/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00332/AM12/	RLA File :07/24/040/00143/AM12/	Lic.No/Date:0710081001 29.07.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

43	Case No.: 47/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00334/AM12/	RLA File :07/24/040/00146/AM12/	Lic.No/Date:0710080999 29.07.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

	Case No.: 49/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:50/81-ALC2/2011	Status: Deferred and Re-indexed
--	-------------------------------------	-------------------------------------	------------------------------	--

44			28.02.2012	indexed
	HQ File :01/81/050/00336/AM12/	RLA File :07/24/040/00145/AM12/	Lic.No/Date:0710080998 29.07.2011	Defer Date:10.04.2012
	Decision :NC decided to forward the application of the firm to DHI. The case stands deferred and to be re-listed on 10.04.2012.			

45	Case No.: 20/23/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Approved
	HQ File :01/81/050/00200/AM12/	RLA File :05/23/040/00159/AM12/	Lic.No/Date:0510298248 01.08.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- Advance Authorization may be ratified on repeat basis after taking clue from SION C-1290, as per Advance Authorisation No. 0510296449 dated 13.07.2011 ratified in NC meeting No. 46/81 dated 31/01/2012 as under: - Words " 126121.991 Sq.Mtrs Externally Coated Area, 122788.34 Sq.Mtrs. Internally Lined Area & 13768.511 MT (Bare Pipe Weight)" may be suffixed with description of export product. - Net weight of export product may be specified as 13913.484 MT. - Words " OD(IN INCHES) and 42" " given in the description of import item at Sl. No. 1 may be deleted and accordingly dimension of this import item may be modified as 14.10 MM x 1500 MM. - Quantity of import item at Sl. No. 1 may be allowed as 14456.94 MT inclusive of 5% wastage. - Quantity of import item at Sl. No. 2 viz. SAW Welding Wire may be allowed as applied for i.e. 56863.95 Kgs.. - Quantity of import item at Sl. No. 3 viz. Epoxy powder(FBE) may be allowed as 79954 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 4 viz. Epoxy powder(ARO) may be allowed as 79954 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 5 viz. Liquid Epoxy may be allowed as 26860 Litre inclusive of 5 % wastage. - Quantities of import items from Sl. No. 6 to 14 put together may be allowed within 6% of FOB value of exports. R/A may take suitable consequential action accordingly.			

46	Case No.: 27/23/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Approved
	HQ File :01/81/050/00207/AM12/	RLA File :05/23/040/00157/AM12/	Lic.No/Date:0510298253 01.08.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- Advance Authorization may be ratified on repeat basis after taking clue from SION C-1290, as per Advance Authorisation No. 0510296449 dated 13.07.2011 ratified in NC meeting No. 46/81 dated 31/01/2012 as under: - Words " 177697.996 Sq.Mtrs Externally Coated Area, 173001.09 Sq.Mtrs. Internally Lined Area & 19398.971 MT (Bare Pipe Weight)" may be suffixed with description of export product. - Net weight of export product may be specified as 19600.621 MT. - Words " OD(IN INCHES) and 42" " given in the description of import item at Sl. No. 1 may be deleted and accordingly dimension of this import item may be modified as 14.10 MM x 1500 MM. - Quantity of import item at Sl. No. 1 may be allowed as 20368.9 MT inclusive of 5% wastage. - Quantity of import item at Sl. No. 2 viz. SAW Welding Wire may be allowed as applied for i.e. 80117.75 Kgs.. - Quantity of import item at Sl. No. 3 viz. Epoxy powder(FBE) may be allowed as 112650 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 4 viz. Epoxy powder(ARO) may be allowed as 112650 Kgs inclusive of 5 % wastage. - UOM of import item at Sl. No. 5 may corrected as "Litre" - Quantity of import item at Sl. No. 5 viz. Liquid Epoxy may be allowed as 37844 Litre inclusive of 5 % wastage. - Quantities of import items from Sl. No. 6 to 14 put together may be allowed within 6% of FOB value of exports. R/A may take suitable consequential action accordingly.			

	Case No.: 31/23/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Approved
	HQ File :01/81/050/00211/AM12/	RLA File :05/23/040/00158/AM12/	Lic.No/Date:0510298250 01.08.2011	Defer Date:10.04.2012
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- Advance Authorization may be ratified on repeat basis after taking clue from SION C-1290, as per Advance Authorisation No. 0510296449 dated 13.07.2011 ratified in NC meeting No. 46/81 dated			

Performance Authorization may be renewed on repeat basis after taking due from sheet 2/2009, as per Performance Authorization No. 03102009110 dated 20/07/2011 issued in its meeting No. 10/01 dated 31/01/2012 as under:

1. Words " 177697.996 Sq.Mtrs Externally Coated Area, 173001.09 Sq.Mtrs. Internally Lined Area & 19398.971 MT (Bare Pipe Weight)" may be suffixed with description of export product.
2. Net weight of export product may be specified as 19600.621 MT.
3. Words " OD(IN INCHES) and 42" " given in the description of import item at Sl. No. 1 may be deleted and accordingly dimension of this import item may be modified as 14.10 MM x 1500 MM.
4. Quantity of import item at Sl. No. 1 may be allowed as 20368.9 MT inclusive of 5% wastage.
5. Quantity of import item at Sl. No. 2 viz. SAW Welding Wire may be allowed as applied for i.e. 80117.75 Kgs..
6. Quantity of import item at Sl. No. 3 viz. Epoxy powder(FBE) may be allowed as 112650 Kgs inclusive of 5 % wastage.
7. Quantity of import item at Sl. No. 4 viz. Epoxy powder(ARO) may be allowed as 112650 Kgs inclusive of 5 % wastage.
8. Quantity of import item at Sl. No. 5 viz. Liquid Epoxy may be allowed as 37844 Litre inclusive of 5 % wastage.
9. Quantities of import items from Sl. No. 6 to 14 put together may be allowed within 6% of FOB value of exports.

R/A may take suitable consequential action accordingly.

48	Case No.: 42/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00329/AM12/	RLA File :07/24/040/00154/AM12/	Lic.No/Date:0710081037 01.08.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

49	Case No.: 43/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00330/AM12/	RLA File :07/24/040/00160/AM12/	Lic.No/Date:0710081034 01.08.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

50	Case No.: 51/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00338/AM12/	RLA File :07/24/040/00155/AM12/	Lic.No/Date:0710081039 01.08.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

51	Case No.: 1/43/81-ALC2/2011	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00366/AM12/	RLA File :03/94/040/00405/AM12/	Lic.No/Date:0310646071 03.08.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 10.04.2012.			

52	Case No.: 32/37/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00319/AM12/	RLA File :05/23/040/00169/AM12/	Lic.No/Date:0510298788 08.08.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 10.04.2012.			

	Case No.: 31/37/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00318/AM12/	RLA File :05/23/040/00179/AM12/	Lic.No/Date:0510299161 10.08.2011	Defer Date:10.04.2012

53	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 22.02.2012 as under:- 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format. 2. Detailed calculations for the quantities of coating and lining materials at Sl. No. 3, 4 & 5 of import items, supported by external coating and internal lining thicknesses, net weights thereof contained in the export product and wastages claimed at each stage of manufacture. The case stands deferred and to be re-listed on 10.04.2012.		
----	--	--	--

54	Case No.: 34/37/81-ALC2/2011	Party Name:JINDAL SAW LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00321/AM12/	RLA File :05/23/040/00180/AM12/	Lic.No/Date:0510299162 10.08.2011	Defer Date:10.04.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 22.02.2012 as under:- 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format. 2. Detailed calculations for the quantities of coating and lining materials at Sl. No. 3 to 5, 17 to 19, 31 to 33, 45 to 47 & 59 to 61 of import items, supported by external coating and internal lining thicknesses, net weights thereof contained in the export product and wastages claimed at each stage of manufacture. The case stands deferred and to be re-listed on 10.04.2012.			

55	Case No.: 46/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00333/AM12/	RLA File :07/24/040/00179/AM12/	Lic.No/Date:0710081355 10.08.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

56	Case No.: 48/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00335/AM12/	RLA File :07/24/040/00172/AM12/	Lic.No/Date:0710081350 10.08.2011	Defer Date:10.04.2012
	Decision :NC observed that application of the firm is being forwarded to DHI for comments. The case stands deferred and to be re-listed on 10.04.2012.			

57	Case No.: 52/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00339/AM12/	RLA File :07/24/040/00181/AM12/	Lic.No/Date:0710081354 10.08.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

58	Case No.: 53/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00340/AM12/	RLA File :07/24/040/00173/AM12/	Lic.No/Date:0710081349 10.08.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

59	Case No.: 54/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00341/AM12/	RLA File :07/24/040/00180/AM12/	Lic.No/Date:0710081395 10.08.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

60	Case No.:1/37/81-ALC2/2011	Party Name:ELECTRO COPPER & ALLOYS MFG. CO.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00288/AM12/	RLA File :02/24/040/00081/AM12/	Lic.No/Date:0210163840 12.08.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 10.04.2012.			

61	Case No.:50/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS PVT LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00337/AM12/	RLA File :07/24/040/00161/AM12/	Lic.No/Date:0710081448 12.08.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

62	Case No.:55/37/81-ALC2/2011	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00342/AM12/	RLA File :11/24/040/00023/AM12/	Lic.No/Date:1110025503 17.08.2011	Defer Date:10.04.2012
	Decision : NC observed that comments from DOT is still awaited hence decided to send a reminder to DOT to expedite comments. The case stands deferred and to be re-listed on 27.03.2012.			

63	Case No.:2/37/81-ALC2/2011	Party Name:OIL COUNTRY TUBULAR LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00289/AM12/	RLA File :09/24/040/00233/AM12/	Lic.No/Date:0910048323 22.08.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

64	Case No.:4/24/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00216/AM12/	RLA File :03/94/040/00379/AM12/	Lic.No/Date:0310650759 26.08.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DIPP. The case stands deferred and to be re-listed on 10.04.2012.			

65	Case No.:11/43/81-ALC2/2011	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Approved
	HQ File :01/81/050/00376/AM12/	RLA File :02/24/040/00052/AM12/	Lic.No/Date:0210164814 29.08.2011	Defer Date:
	Decision : NC decided to ratify the norms of AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- - Quantity of import item at SI.No.1 may be allowed as applied for i.e. 28876.2 Kgs. inclusive of 2 % wastage as per SION C-1185. - Quantity of import item at SI.No.2 may be allowed as applied for i.e. 1652.4 Kgs. inclusive of 2 % wastage as per SION C-1185. - Quantity of import item at SI.No.3 may be allowed as applied for i.e. 2352.12 Kgs. inclusive of 2 % wastage as per SION C-1189. R/A may take suitable consequential action accordingly.			

66	Case No.:2/30/81-ALC2/2011	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00248/AM12/	RLA File :03/95/040/00360/AM12/	Lic.No/Date:0310650977 30.08.2011	Defer Date:10.04.2012
	Decision : NC observed that the above case is under examination at MOS. The Committee decided to seek the comments of Deptt. of Atomic Energy also in respect of import item at SI No. 4 i.e. Ferro Silico Rare Earth Metals regarding importability of the same.			

The case stands deferred and to be re-listed on 10.04.2012.

67	Case No.:3/30/81-ALC2/2011	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00249/AM12/	RLA File :03/95/040/00356/AM12/	Lic.No/Date:0310650984 30.08.2011	Defer Date:10.04.2012
	Decision : NC observed that although comments of MOS has been received in this case the Committee decided to seek the comments of Deptt. of Atomic Energy also in respect of import item at Sl No. 4 i.e. Ferro Silico Rare earths metals regarding importability of the same. The case stands deferred and to be re-listed on 10.04.2012.			

68	Case No.:14/30/81-ALC2/2011	Party Name:VIOVN METTUBE PVT.LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Approved
	HQ File :01/81/050/00260/AM12/	RLA File :05/24/040/00192/AM12/	Lic.No/Date:0510301256 05.09.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dtd 28.02.2012 as under:- 1. Description of export product may be modified as "Brass Extruded and Drawn Hollow Sections such as Pipes/Tubes, Cu: 63 % & Zn: 37%" 2. Description of import item at Sl. No. 1 may be modified as Copper Cathode/Ingot" and its quantity may be allowed as 16695 Kgs. inclusive of 6 % wastage. 3. Quantity of import item at Sl.No.2 may be allowed as 9712 Kgs. inclusive of 5 % wastage. 4. Quantity of import item at Sl.No.3 may be allowed within 1 % of FOB value of exports. R/A may take suitable consequential action accordingly.			

69	Case No.:8/30/81-ALC2/2011	Party Name:INDIAN TECHNOMETAL COMPANY LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00254/AM12/	RLA File :05/23/040/00210/AM12/	Lic.No/Date:0510301527 07.09.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.			

70	Case No.:17/30/81-ALC2/2011	Party Name:PURAN SONS ALLOYS PVT. LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00263/AM12/	RLA File :05/24/040/00143/AM12/	Lic.No/Date:0510301605 07.09.2011	Defer Date:10.04.2012
	Decision : NC observed that reply of the firm is still awaited despite two reminders, hence the committee decided to send a final reminder to firm to reply within 15 days. The case stands deferred and to be re-listed on 10.04.2012.			

71	Case No.:11/37/81-ALC2/2011	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Approved
	HQ File :01/81/050/00298/AM12/	RLA File :13/24/040/00021/AM12/	Lic.No/Date:1310036724 13.09.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dtd 28.02.2012 as under:- 1. Quantities of import items at Sl. No 1 & 3 may be allowed as applied for i.e. 13212.17 Kgs. & 24030 Kgs. respectively inclusive of 1 % wastage. 2. Quantities of import items at Sl. No 2 & 4 may be allowed as 5028 Kgs. & 7166 Kgs. respectively inclusive of 5 % wastage R/A may take suitable consequential action accordingly.			

	Case No.:10/37/81-ALC2/2011	Party Name:PARAMOUNT COMMUNICATIONS LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Approved
--	------------------------------------	--	--	------------------------

72

HQ File :01/81/050/00297/AM12/	RLA File :05/24/040/00204/AM12/	Lic.No/Date:0510302408 14.09.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA on repeat basis as under:-			
Taking clue from SION C-1392 the above AA is ratified as under:			
SI No.	Import item	Quantity allowed	
1	Continuous Cast Copper Rod/Cathodes/Wire Bars/Wire Rod (EC Grade)	1.01kg/kg content in export product.	
2	XLPE Compound/Cross Linkable LDPE Compound/semi conducting XLPE/PE/LDPE/HDPE/MDPE/LLDPE/LHDPE/LMDPE/TPLSF Compound	1.05kg/kg content in export product.	
3	PVC Compound OR a.PVC Resin(60%) b. Plastisizer(30%) c. Filler(Calcium Carbonate/Alumina/Talc/China Clay)(10%)	1.05kg/kg content in export product.	
4	Steel Armouring wire/Strip/Tape	1.02kg/kg content in export product.	
R/A may take suitable consequential action accordingly.			

73

Case No.:9/43/81-ALC2/2011	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Approved
HQ File :01/81/050/00374/AM12/	RLA File :09/24/040/00261/AM12/	Lic.No/Date:0910048772 14.09.2011	Defer Date:

Decision :NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(9)/2011/TSW(B)/69 dated 13.02.2012 as under:-

Export Products:

1.

25 KVA, 22000/433 – 250V, 3-Phase Amorphous Metal Core distribution Transformers (aluminium wound), Oil Cooled – 04 Nos.

2.

100 KVA, 22000/433 – 250V, 3-Phase Amorphous Metal Core Distribution transformers (Aluminium Wound), Oil Cooled – 20 Nos.

3.

25 KVA, 12700/500 – 250V, Single Phase Amorphous Metal Core Distribution Transformers (Aluminium Wound), Oil Cooled – 23 Nos. (each weighing 245 Kg).

4.

25 KAV, 19000/500 – 250V, Single Phase Amorphous Metal Core Distribution Transformer (Aluminium Wound), Oil Cooled – 12 Nos. (each weighing 280 Kg).

Import Items :

Sl. No.	Items	Quantity recommended	Remarks
1 & 7	Amorphous Electric Steel Coil	As per SION C-325	-
2 & 8	TOBS	- Do -	-
4 & 10	Press Board	- Do -	-
3 & 9	Kraft Paper	1.05 Kg/Kg Content	Including 5% wastage
5, 6, 11 & 12	Components	As applied by the firm	Net-to-net basis
13	Amorphous Electric Steel Coil	1877.26 Kg	Including 7% wastage
14	TOBS	2026.34 Kg	Including 10% wastage
15	Kraft Paper	1.05 Kg/Kg content	Including 5% wastage
16	Press Board	48.3 Kg	- Do -
10	Amorphous Electric Steel	1062.52 Kg	Including 7%

19	Amorphous Electric Steel Coil	1065.55 Kg	including 1% wastage
20	TOBS	1326.42 Kg	Including 10% wastage
21	Kraft Paper	1.05 Kg/Kg content	Including 5% wastage
22	Press Board	25.2 kg	-do-
17,18, 23 & 24	Components	As applied by the firm	Net to net basis
R/A may take suitable consequential action accordingly.			

74	Case No.:6/30/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00252/AM12/	RLA File :05/23/040/00222/AM12/	Lic.No/Date:0510302467 15.09.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 10.04.2012.			

75	Case No.:11/30/81-ALC2/2011	Party Name:REGEN POWERTECH PRIVATE LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00257/AM12/	RLA File :04/24/040/00174/AM12/	Lic.No/Date:0410128105 15.09.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

76	Case No.:9/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00255/AM12/	RLA File :04/24/040/00180/AM12/	Lic.No/Date:0410128367 21.09.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

77	Case No.:10/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00256/AM12/	RLA File :04/24/040/00181/AM12/	Lic.No/Date:0410128368 21.09.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

78	Case No.:12/30/81-ALC2/2011	Party Name:NEXUS ELECTRO STEEL LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00258/AM12/	RLA File :04/24/040/00189/AM12/	Lic.No/Date:0410128352 21.09.2011	Defer Date:10.04.2012
	Decision : NC decided to withdraw the case as the above AA was already ratified in NC M.No. dtd 17.01.2012.			

79	Case No.:13/30/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Approved
	HQ File :01/81/050/00259/AM12/	RLA File :04/24/040/00182/AM12/	Lic.No/Date:0410128366 21.09.2011	Defer Date:
	Decision : As per recommendation of representative of DHI present in the meeting NC decided to ratify the norms of above AA on net to net basis as per general note 4 of engineering products. R/A may take suitable consequential action accordingly.			

80	Case No.:9/37/81-ALC2/2011	Party Name:TERACOM LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00296/AM12/	RLA File :05/24/040/00189/AM12/	Lic.No/Date:0510303637 23.09.2011	Defer Date:10.04.2012
	Decision :As per recommendation of representative of DIPP present in the meeting , NC decided to send a letter to firm to submit following information :- 1. SI No. 12 of SDF. The case stands deferred and to be re-listed on 10.04.2012.			

81	Case No.:4/30/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00250/AM12/	RLA File :03/94/040/00440/AM12/	Lic.No/Date:0310656190 26.09.2011	Defer Date:10.04.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dtd 28.02.2012 as under:- 1. Net weight per KM of each cable. 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be re-listed on 10.04.2012.			

82	Case No.:5/43/81-ALC2/2011	Party Name:GUJARAT PLUG-IN DEVICES PVT LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00370/AM12/	RLA File :34/24/040/00118/AM12/	Lic.No/Date:3410031722 27.09.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

83	Case No.:22/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00309/AM12/	RLA File :07/24/040/00243/AM12/	Lic.No/Date:0710082843 28.09.2011	Defer Date:10.04.2012
	Decision :NC observed that application of the firm is being forwarded to DHI for comments. The case stands deferred and to be re-listed on 10.04.2012.			

84	Case No.:23/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00310/AM12/	RLA File :07/24/040/00245/AM12/	Lic.No/Date:0710082841 28.09.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

85	Case No.:24/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00311/AM12/	RLA File :07/24/040/00244/AM12/	Lic.No/Date:0710082844 28.09.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

86	Case No.:25/37/81-ALC2/2011	Party Name:DEEPAK PRABHU MR.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00312/AM12/	RLA File :07/21/040/00465/AM12/	Lic.No/Date:0710082842 28.09.2011	Defer Date:10.04.2012

Decision :NC decided to refer the application to DIT for examination and comments. The case stands deferred and to be re-listed on 10.04.2012.

87	Case No.: 1/35/81-ALC2/2011	Party Name:STI-SANOH INDIA LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Approved
	HQ File :01/81/050/00278/AM12/	RLA File :11/24/040/00021/AM12/	Lic.No/Date:1110025818 29.09.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- Word “Relevant” may be prefixed with the description of import item and its quantity may be allowed as applied for i.e. 105 MT inclusive of 5 % wastage after taking clue from SION C-1887. R/A may take suitable consequential action accordingly.			

88	Case No.: 19/24/85-ALC3/2011	Party Name:RAJGURU ENTERPRISES PVT.LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/85/050/00141/AM12/	RLA File :03/95/040/00509/AM12/	Lic.No/Date:0310657016 29.09.2011	Defer Date:10.04.2012
	Decision : The committee observed that the application of the firm is not received. Hence NC decided to send a reminder to RA for forwarding the copy of application of the firm. The case stands deferred and to be relisted on 10.04.2012.			

89	Case No.: 10/35/81-ALC2/2011	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00287/AM12/	RLA File :03/94/040/00571/AM12/	Lic.No/Date:0310657198 30.09.2011	Defer Date:10.04.2012
	Decision : NC observed that the case is under examination at MOS. The case stands deferred and to be re-listed on 10.04.2012.			

90	Case No.: 20/30/81-ALC2/2011	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00266/AM12/	RLA File :03/95/040/00534/AM12/	Lic.No/Date:0310657592 03.10.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.			

91	Case No.: 7/37/81-ALC2/2011	Party Name:VINDHYA TELELINKS LTD.,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00294/AM12/	RLA File :11/24/040/00029/AM12/	Lic.No/Date:1110025852 04.10.2011	Defer Date:10.04.2012
	Decision : NC observed that comments from DOT is still awaited hence decided to send a reminder to DOT to expedite comments. The case stands deferred and to be re-listed on 10.04.2012.			

92	Case No.: 3/43/81-ALC2/2011	Party Name:LEITNER SHRIRAM MANUFACTURING LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00368/AM12/	RLA File :04/24/040/00206/AM12/	Lic.No/Date:0410128908 04.10.2011	Defer Date:10.04.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DHI vide U.O. No. 3(24)/2012/TSW(B)/74 dated 27.02.2012 as under:- 1.It is noted that the firm is importing mainly components and claiming 10% wastage. The firm may justify wastage claimed. 2. Information as per SI No. 3 and 8 of SDL for each export products separately. Rating/specification of export product may also be given. The case stands deferred and to be re-listed on 10.04.2012.			

93	Case No.:22/30/81-ALC2/2011	Party Name:B.G.SHIRKE CONSTRUCTION TECHNOLOGY LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00268/AM12/	RLA File :31/83/040/00129/AM12/	Lic.No/Date:3110050843 05.10.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.			

94	Case No.:5/35/81-ALC2/2011	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00282/AM12/	RLA File :03/95/040/00390/AM12/	Lic.No/Date:0310658181 05.10.2011	Defer Date:10.04.2012
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 10.04.2012.			

95	Case No.:5/37/81-ALC2/2011	Party Name:SHRI NAVKAR METALS LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00292/AM12/	RLA File :08/24/040/00144/AM12/	Lic.No/Date:0810104388 05.10.2011	Defer Date:10.04.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 10.04.2012.			

96	Case No.:46/43/81-ALC2/2011	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Approved
	HQ File :01/81/050/00411/AM12/	RLA File :13/24/040/00024/AM12/	Lic.No/Date:1310037060 05.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- Advance Authorisation may be ratified as per SION C-1579, as modified vide Public Notice No. 74 dated 30/08/2011. R/A may take suitable consequential action accordingly.			

97	Case No.:8/35/81-ALC2/2011	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Approved
	HQ File :01/81/050/00285/AM12/	RLA File :03/94/040/00591/AM12/	Lic.No/Date:0310658406 07.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- Quantity of import item may be allowed as applied for i.e. 52500 Kgs. inclusive of 5 % wastage after taking clue from SION C-1185. R/A may take suitable consequential action accordingly.			

98	Case No.:39/37/81-ALC2/2011	Party Name:SRI VAARU METALLURGICALS (PVT) LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00326/AM12/	RLA File :07/24/040/00248/AM12/	Lic.No/Date:0710083151 12.10.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.			

99	Case No.:37/43/81-ALC2/2011	Party Name:TUF METALLURGICAL PVT LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00402/AM12/	RLA File :05/24/040/00221/AM12/	Lic.No/Date:0510304985 12.10.2011	Defer Date:10.04.2012
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 10.04.2012.			

100	Case No.:3/37/81-ALC2/2011	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00290/AM12/	RLA File :05/23/040/00248/AM12/	Lic.No/Date:0510305103 13.10.2011	Defer Date:10.04.2012
	Decision : The case is under examination at DHL. The case stands deferred and to be re-listed on 10.04.2012.			

101	Case No.:2/43/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00367/AM12/	RLA File :03/94/040/00624/AM12/	Lic.No/Date:0310659501 13.10.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.			

102	Case No.:2/35/81-ALC2/2011	Party Name:DELTON CABLES LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00279/AM12/	RLA File :05/23/040/00171/AM12/	Lic.No/Date:0510305311 14.10.2011	Defer Date:10.04.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP as under:- 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Net weight per KM of each Export product. 3. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. The case stands deferred and to be re-listed on 10.04.2012.			

103	Case No.:6/37/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00293/AM12/	RLA File :05/23/040/00196/AM12/	Lic.No/Date:0510305232 14.10.2011	Defer Date:10.04.2012
	Decision : The case is under examination at DHL. The case stands deferred and to be re-listed on 10.04.2012.			

104	Case No.:12/37/81-ALC2/2011	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Approved
	HQ File :01/81/050/00299/AM12/	RLA File :05/23/040/00260/AM12/	Lic.No/Date:0510305256 14.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- Advance Authorisation may be ratified as under on repeat basis as per A. A. No. 0510270359 dated 11.08.2010 ratified in NC meeting dated 21/12/2010: 1. Description of export products at Sl. No. 1 & 2 may be modified as under:			
	Sl. No.	NAME OF EXPORT ITEM	Qty. (MTR.)	
			6844850	

1	SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR 600/ 750 V of FOLLOWING SIZES	
	250 MCM	
	AWG 4\0	
	AWG 3\0	
	AWG 2\0	
	AWG 1\0	
	AWG 1	
	AWG 2	
	AWG 4	
	AWG 6	
	AWG 8	
	AWG 10	
	AWG 12	
	AWG 14	
	AWG 16	
	AWG 18	
	AWG 20	
	AWG 22	
	AWG 24	
	AWG 26	
	120 SQ MM	
	70 SQ MM	
	50 SQ MM	
	40 SQ MM	
	35 SQ MM	
	25 SQ MM	
	20 SQ MM	
	16 SQ MM	

2	THREE CORE FLAT PVC INSULATED CABLE WITH COPPER CONDUCTOR (CONTAINING 2 X 10 AWG + 1 X 22 AWG SINGLE CORE CONDUCTOR)	65000
---	---	-------

2. Quantities of import items at Sl. No.1(CC Copper Rod/Wire) and Sl. No. 2 (PVC Compound) may be allowed as under:

1. FOR SINGLE CORE PVC INSULATED CABLES WITH COPPER CONDUCTOR 600/ 750 V		
Size of Cable	CC Copper Rod/ Wire (Kgs/Km)	PVC Compound
250 MCM	1173.80	1.05 Kgs./Kg Content in the export product
AWG 4\0	990.80	1.05 Kgs./Kg Content in the export product
AWG 3\0	785.71	1.05 Kgs./Kg Content in the export product
AWG 2\0	623.23	1.05 Kgs./Kg Content in the export product
AWG 1\0	494.38	1.05 Kgs./Kg Content in the export product
AWG 1	391.98	1.05 Kgs./Kg Content in the export product
AWG 2	310.73	1.05 Kgs./Kg Content in the export product
AWG 4	195.48	1.05 Kgs./Kg Content in the export product
AWG 6	122.93	1.05 Kgs./Kg Content in the export product
AWG 8	77.33	1.05 Kgs./Kg Content in the export product
AWG 10	48.63	1.05 Kgs./Kg Content in the export product
AWG 12	30.59	1.05 Kgs./Kg Content in the export product
AWG 14	19.22	1.05 Kgs./Kg Content in the export product

AWG 16	12.11	1.05 Kgs./Kg Content in the export product
AWG 18	7.61	1.05 Kgs./Kg Content in the export product
AWG 20	4.80	1.05 Kgs./Kg Content in the export product
AWG 22	2.99	1.05 Kgs./Kg Content in the export product
AWG 24	1.89	1.05 Kgs./Kg Content in the export product
AWG 26	1.18	1.05 Kgs./Kg Content in the export product
120 SQ MM	1109.11	293.95 Kgs./Km
70 SQ MM	646.98	210.43 Kgs./Km
50 SQ MM	462.13	151.59 Kgs./Km
40 SQ MM	369.70	114.57 Kgs./Km
35 SQ MM	323.49	113.56 Kgs./Km
25 SQ MM	231.06	86.90 Kgs./Km
20 SQ MM	184.85	45.09 Kgs./Km
16 SQ MM	147.88	58.73 Kgs./Km
2. For Three Core Flat PVC Insulated Cable With Copper Conductor (Containing 2 X 10 AWG + 1 X 22 AWG Single Core Conductor	99.48	1.05 Kgs./Kg Content in the export product
R/A may take suitable consequential action accordingly.		

105	Case No.:15/37/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00302/AM12/	RLA File :05/23/040/00199/AM12/	Lic.No/Date:0510305231 14.10.2011	Defer Date:10.04.2012
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

106	Case No.: 26/37/81-ALC2/2011	Party Name:SVAM PACKAGING INDUSTRIES PRIVATE LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00313/AM12/	RLA File :05/24/040/00213/AM12/	Lic.No/Date:0510305247 14.10.2011	Defer Date:10.04.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- 1. Width of export product namely, Slitted Foil. 2. Width of import item namely, Foil in Jumbo Rolls. The case stands deferred and to be re-listed on 10.04.2012.			

107	Case No.: 28/37/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00315/AM12/	RLA File :31/83/040/00152/AM12/	Lic.No/Date:3110051005 14.10.2011	Defer Date:10.04.2012
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 10.04.2012.			

108	Case No.: 40/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00327/AM12/	RLA File :07/24/040/00267/AM12/	Lic.No/Date:0710083392 20.10.2011	Defer Date:10.04.2012
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

109	Case No.: 41/37/81-ALC2/2011	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00328/AM12/	RLA File :07/24/040/00268/AM12/	Lic.No/Date:0710083393 20.10.2011	Defer Date:10.04.2012
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

110	Case No.: 38/43/81-ALC2/2011	Party Name:ALA INDUSTRIAL CORPORATION	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00403/AM12/	RLA File :03/94/040/00651/AM12/	Lic.No/Date:0310661017 20.10.2011	Defer Date:10.04.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. SI No. 4 & 5 of SDF export product wise. The case stands deferred and to be re-listed on 10.04.2012.			

111	Case No.: 41/43/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00406/AM12/	RLA File :25/24/040/00013/AM12/	Lic.No/Date:2510003400 20.10.2011	Defer Date:10.04.2012
	Decision : NC observed that comments from DIT is still awaited hence decided to send a reminder to DIT to expedite comments. The case stands deferred and to be re-listed on 10.04.2012.			

112	Case No.: 44/43/81-ALC2/2011	Party Name:EUROBOND INDUSTRIES PVT. LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Approved
	HQ File :01/81/050/00409/AM12/	RLA File :03/94/040/00621/AM12/	Lic.No/Date:0310661739 20.10.2011	Defer Date:

			24.10.2011	
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- 1. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1 & 5. 2. Quantities of import items at Sl. No.1 & 5 may be allowed as applied for i.e.4626.72 Kgs. & 43623.36 Kgs. respectively inclusive of a wastage of 2% as applied for by the firm. 3. Quantities of import items at Sl. No.2 & 6 may be allowed as applied for i.e. 10077.515 Kgs. & 54840.45 Kgs respectively as 1.05 Kgs./kg. content in the export products at Sl. No. 1 & 2 respectively. 4. Quantities of import items at S.No.3, 4, 7 & 8 may be allowed as applied for i.e. 4200 sq.mtrs. 4200 sq. mtrs., 18900 sq.mtrs. & 18900 sq.mtrs. respectively inclusive of a wastage of 5% R/A may take suitable consequential action accordingly.			

113	Case No.:19/43/81-ALC2/2011	Party Name:S K M TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00384/AM12/	RLA File :09/24/040/00203/AM12/	Lic.No/Date:0910049449 25.10.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.			

114	Case No.:36/43/81-ALC2/2011	Party Name:ITW INDIA LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00401/AM12/	RLA File :09/24/040/00316/AM12/	Lic.No/Date:0910049469 25.10.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.			

115	Case No.:3/35/81-ALC2/2011	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LMTIED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Approved
	HQ File :01/81/050/00280/AM12/	RLA File :31/83/040/00159/AM12/	Lic.No/Date:3110051223 28.10.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- Advance Authorization may be ratified as under on repeat basis as per Advance Authorisation No. 3110041756 dated 01.02.2010 ratified in NC meeting dated 20/12/2011: 1. Net weight of 58 MT may be specified with quantity of export 2. Quantity of import item may be allowed as 74750 Kgs. inclusive of 28.8 % wastage after 1/3rd recovery. R/A may take suitable consequential action accordingly.			

116	Case No.:45/43/81-ALC2/2011	Party Name:AUREATE INDIA,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00410/AM12/	RLA File :07/24/040/00257/AM12/	Lic.No/Date:0710083609 28.10.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.			

117	Case No.: 29/37/81-ALC2/2011	Party Name:AUREATE INDIA,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00316/AM12/	RLA File :07/24/040/00299/AM12/	Lic.No/Date:0710083634 31.10.2011	Defer Date:10.04.2012
Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.				

118	Case No.: 35/37/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00322/AM12/	RLA File :31/24/040/00002/AM12/	Lic.No/Date:3110051243 31.10.2011	Defer Date:10.04.2012
Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 10.04.2012.				

119	Case No.: 36/37/81-ALC2/2011	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00323/AM12/	RLA File :31/83/040/00034/AM12/	Lic.No/Date:3110051242 31.10.2011	Defer Date:10.04.2012
Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 10.04.2012.				

120	Case No.: 35/43/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00400/AM12/	RLA File :06/24/040/00036/AM12/	Lic.No/Date:0610024399 01.11.2011	Defer Date:10.04.2012
Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.				

121	Case No.: 4/35/81-ALC2/2011	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00281/AM12/	RLA File :03/95/040/00604/AM12/	Lic.No/Date:0310663033 02.11.2011	Defer Date:10.04.2012
Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 10.04.2012.				

122	Case No.: 21/37/81-ALC2/2011	Party Name:RAJHANS IMPEX PRIVATE LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Approved
	HQ File :01/81/050/00308/AM12/	RLA File :24/24/040/00011/AM12/	Lic.No/Date:2410034453 03.11.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- 1. Quantity of import item may be allowed as 10800 Kgs. inclusive of 8 % wastage as per SION C-1167. R/A may take suitable consequential action accordingly.				

123	Case No.: 27/43/81-ALC2/2011	Party Name:ENERGO ENGG.PROJECTS LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Approved
	HQ File :01/81/050/00392/AM12/	RLA File :05/23/040/00292/AM12/	Lic.No/Date:0510307390 04.11.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:-				

	Quantity of import item namely "Fabricated steel structures/Beams/Columns/Trusses etc." may be allowed on net to net basis as claimed by the applicant.		
	R/A may take suitable consequential action accordingly.		

124	Case No.: 6/35/81-ALC2/2011	Party Name:MAN INDUSTRIES (INDIA) LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Approved
	HQ File :01/81/050/00283/AM12/	RLA File :03/95/040/00601/AM12/	Lic.No/Date:0310663902 08.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- 1. Words "Carbon Steel" given in the description of export product may be modified as "Alloy Steel". 2. Word "Relevant" may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 8461.716 MT. inclusive of 5% wastage after taking clue from SION C-1292. 3. Quantities of import items from Sl. No. 2 to 5 may be allowed as per SION C-1292. 4. Quantity of import items at Sl. No. 6 indicated in "MT" may be deleted and CIF value of these items taken together may be restricted within 6% of FOB value of exports as per SION C-1292. R/A may take suitable consequential action accordingly.			

125	Case No.: 7/35/81-ALC2/2011	Party Name:HOGANAS INDIA LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Approved
	HQ File :01/81/050/00284/AM12/	RLA File :31/83/040/00135/AM12/	Lic.No/Date:3110051336 08.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- Advance Authorisation may be ratified as under on repeat basis as per A. A. No. 3110050198 dated 08.09.2011 ratified in NC meeting dated 08/11/2011: 1. Words " Ni: 1.32 % to 1.42 %, Mo: 1.19 % to 1.29 %, Mn: 0.37 % to 0.51 % , P: 0.02 % (Max), Fe: balance" may be suffixed with description of export product. 2. Words " Mo: 60 %" may be suffixed with description of import item at Sl. No. 1. 3. Words " Mn: 70 %" may be suffixed with description of import item at Sl. No. 3. 4. Taking clue from SION C-1416, quantities of import items at Sl No. 1 to 3 may be allowed as applied for i.e. 6821.12 Kgs., 4570.88 Kgs. & 1908.16 Kgs respectively. R/A may take suitable consequential action accordingly.			

126	Case No.: 30/37/81-ALC2/2011	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00317/AM12/	RLA File :07/24/040/00294/AM12/	Lic.No/Date:0710083787 08.11.2011	Defer Date:10.04.2012
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

127	Case No.: 38/37/81-ALC2/2011	Party Name:TRAFOMECA INDIA MAGNETICS PVT LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00325/AM12/	RLA File :07/24/040/00258/AM12/	Lic.No/Date:0710083779 08.11.2011	Defer Date:10.04.2012
	Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.			

128	Case No.: 8/37/81-ALC2/2011	Party Name:KSH INTERNATIONAL PVT.LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Approved
	HQ File :01/81/050/00295/AM12/	RLA File :03/94/040/00628/AM12/	Lic.No/Date:0310664256 09.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- Taking clue from SION at S.No.C-1422, quantities of import items may be allowed as under: 1. Quantity of import item at Sl.No.1 may be allowed as applied for i.e. 296.022 MT.			

	2. Quantity of import item at Sl. No. 2 may be allowed as 2.1 MT. 3. Quantity of import item at Sl. No. 3 may be allowed as 1.2 MT. 4. Quantity of import item at Sl. No. 4 may be allowed within 1% FOB value of exports. R/A may take suitable consequential action accordingly.
--	---

129	Case No.: 23/43/81-ALC2/2011 Party Name: CAN-PACK INDIA PRIVATE LIMITED Meet No/Date: 50/81-ALC2/2011 28.02.2012 Status: Deferred and Re-indexed	HQ File : 01/81/050/00388/AM12/ RLA File : 03/94/040/00596/AM12/ Lic.No/Date: 0310664401 11.11.2011 Defer Date: 10.04.2012
Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 10.04.2012.		

130

Case No.:4/43/81-ALC2/2011	Party Name:AMARTARA PVT. LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Approved
HQ File :01/81/050/00369/AM12/	RLA File :03/94/040/00718/AM12/	Lic.No/Date:0310664636 14.11.2011	Defer Date:
Decision :NC decided to ratify the norms of above AA on repeat basis as per earlier licence No. 0310463395 dtd 29.02.2008 and 0310645887 dtd 03.08.2011 as under:-			
Item to be Exported		Quantity	
Cold Form Blister Film Slitted (Laminate consisting of Oriented Polyamide Film/Aluminium Foil/PVC Film in the width of 115mm to 250 mm) (Gsm of Laminate 240grams +/-10%)		1kg	
Raw-material Recommended for Import		Quantity	
Cold Form Blister Film in jumbo rolls (Laminate consisting of Oriented Polyamide Film/Aluminium Foil/PVC Film in the width of 600mm to 1000mm (Gsm of Laminate – 240gm+/-10%)		1.05 kg.	
R/A may take suitable consequential action accordingly.			

131	Case No.: 12/43/81-ALC2/2011 Party Name: CROMPTON GREAVES LIMITED, Meet No/Date: 50/81-ALC2/2011 28.02.2012 Status: Deferred and Re-indexed	HQ File : 01/81/050/00377/AM12/ RLA File : 03/94/040/00505/AM12/ Lic.No/Date: 0310664666 14.11.2011 Defer Date: 10.04.2012
Decision : The case is under examination at DHI. The case stands deferred and to be re-listed on 10.04.2012.		

132	Case No.: 17/37/81-ALC2/2011 Party Name: UNITED INDUSTRIES Meet No/Date: 50/81-ALC2/2011 28.02.2012 Status: Deferred and Re-indexed	HQ File : 01/81/050/00304/AM12/ RLA File : 03/95/040/00602/AM12/ Lic.No/Date: 0310665001 15.11.2011 Defer Date: 10.04.2012
Decision : NC decided to send a letter to firm to submit following information as required by MSME vide U.O. No. 30(129)2011-ME dated 27.02.2012 :- - Details showing separate qty for each category, drawing literature of Export product, its break up sample if any. - Details of items used apart from imported circles, i.e. lid, cover, handles etc. - Justification of circle identified for a particular utensils category, its weight and weight of utensil made of it. - Process of manufacturing indicating stage wise wastage in operation of manufacturing, for different shaped/category utensils. - Wastage justification and details of other ratified authorizations. The case stands deferred and to be re-listed on 10.04.2012.		

133	Case No.: 10/43/81-ALC2/2011	Party Name:KEC INTERNATIONAL LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00375/AM12/	RLA File :03/94/040/00282/AM12/	Lic.No/Date:0310665350 16.11.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.			

134	Case No.: 31/43/81-ALC2/2011	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Approved
	HQ File :01/81/050/00396/AM12/	RLA File :05/23/040/00305/AM12/	Lic.No/Date:0510308161 16.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(16)/2012/TSW(B) dated 01.02.2012 as under:- The import of Copper strips for the manufacture of export products is allowed as 1.01 kg/kg content in the export products. R/A may take suitable consequential action accordingly.			

135	Case No.: 1/44/81-ALC2/2011	Party Name:MUBEA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Approved
	HQ File :01/81/050/00414/AM12/	RLA File :31/83/040/00165/AM12/	Lic.No/Date:3110051578 22.11.2011	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- 1. Taking clue from SION at Sl. No.C-1046, quantities of import items at Sl. No. 1 & 2 may be allowed as 117564 Kgs. & 68579 Kgs. respectively inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

136

Case No.:8/43/81-ALC2/2011	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Approved
HQ File :01/81/050/00373/AM12/	RLA File :03/94/040/00741/AM12/	Lic.No/Date:0310666794 23.11.2011	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(17)/2012/TSW(B) dated 02.02.2012 as under:- Export Products : 1. Test stator Bar - 01 Set (4 Bars) 			

2 & 3	Compensation Strip	As applied by the firm	Including 0.5% wastage
4.	Insertion	- Do -	- Do -
5 & 6.	Insulating Tapes	- Do -	Wastage in within 1.5%
7.	Silikon Grease	- Do -	Consumeable
R/A may take suitable consequential action accordingly.			

137	Case No.:29/43/81-ALC2/2011	Party Name:JUPITER INTERNATIONAL LTD.,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00394/AM12/	RLA File :02/24/040/00140/AM12/	Lic.No/Date:0210169670 25.11.2011	Defer Date:10.04.2012
	Decision : NC observed that comments from DIT is still awaited hence decided to send a reminder to DIT to expedite comments. The case stands deferred and to be re-listed on 10.04.2012.			

138	Case No.:6/43/81-ALC2/2011	Party Name:H. K. IMPEX PVT. LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00371/AM12/	RLA File :03/94/040/00762/AM12/	Lic.No/Date:0310667857 29.11.2011	Defer Date:10.04.2012
	Decision :NC decided to send a letter to firm to submit requisite information as required by MSME. The case stands deferred and to be re-listed on 10.04.2012.			

139	Case No.:28/43/81-ALC2/2011	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00393/AM12/	RLA File :02/24/040/00147/AM12/	Lic.No/Date:0210169798 29.11.2011	Defer Date:10.04.2012
	Decision :NC observed that comments from MNRE is still awaited hence send a D.O. letter to JS to expedite comments. The case stands deferred and to be re-listed on 10.04.2012.			

140	Case No.:47/43/81-ALC2/2011	Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Transferred to Different Section
	HQ File :01/81/050/00412/AM12/	RLA File :02/24/040/00087/AM12/	Lic.No/Date:0210169945 29.11.2011	Defer Date:10.04.2012
	Decision : NC decided to transfer the case to NC-V as export item seems to be a textile product.			

141	Case No.:22/43/81-ALC2/2011	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM12/	RLA File :05/23/040/00330/AM12/	Lic.No/Date:0510309970 01.12.2011	Defer Date:10.04.2012
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 10.04.2012.			

142	Case No.:42/43/81-ALC2/2011	Party Name:RUBY MICA COMPANY LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00407/AM12/	RLA File :02/24/040/00143/AM12/	Lic.No/Date:0210170109 01.12.2011	Defer Date:10.04.2012
	Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.			

143	Case No.:30/43/81-ALC2/2011	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00395/AM12/	RLA File :05/23/040/00321/AM12/	Lic.No/Date:0510310197 28.12.2011	Defer Date:10.04.2012

			02.12.2011	
	Decision :NC decided to call the firm for personal hearing to explain manufacturing activity. The case stands deferred and to be re-listed on 10.04.2012.			
144	Case No.: 33/43/81-ALC2/2011	Party Name:THE WIPE HOTWIRE INDIA THERMAL EQUIPMENTS PVT.LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00398/AM12/	RLA File :13/24/040/00019/AM12/	Lic.No/Date:1310037858 02.12.2011	Defer Date:10.04.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. SI No. 3,4,5 & 11 of SDF The case stands deferred and to be re-listed on 10.04.2012.			
145	Case No.: 39/43/81-ALC2/2011	Party Name:THE WIPE HOTWIRE INDIA THERMAL EQUIPMENTS PVT.LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00404/AM12/	RLA File :13/24/040/00020/AM12/	Lic.No/Date:1310037857 02.12.2011	Defer Date:10.04.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. SI No. 3,4,5 & 11 of SDF The case stands deferred and to be re-listed on 10.04.2012.			
146	Case No.: 7/43/81-ALC2/2011	Party Name:CROWN CORPORATION PVT. LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Deferred and Re-indexed
	HQ File :01/81/050/00372/AM12/	RLA File :03/94/040/00744/AM12/	Lic.No/Date:0310668835 05.12.2011	Defer Date:10.04.2012
	Decision : As per recommendation of representative of DIPP present in the meeting NC decided to send a letter to firm to submit following information :- 1. SI No. 3,4,5 & 11 of SDF The case stands deferred and to be re-listed on 10.04.2012.			
147	Case No.: 14/43/81-ALC2/2011	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Approved
	HQ File :01/81/050/00379/AM12/	RLA File :10/24/040/00059/AM12/	Lic.No/Date:1010046855 05.12.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. 17(2)/2012-IPHW dated 15.02.2012 as under:- The norms of above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			
148	Case No.: 24/43/81-ALC2/2011	Party Name:ROTOMAG MOTORS AND CONTROLS PLTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status: Approved
	HQ File :01/81/050/00389/AM12/	RLA File :34/24/040/00178/AM12/	Lic.No/Date:3410032429 07.12.2011	Defer Date:
	Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- 1. Net weight of export product at SI No. 1 may be specified as 33 MT containing 1800 Kgs. of Copper Wire. 2. Net weight of export product at SI No. 2 may be specified 790 containing 80 Kgs. of Copper Wire. 3. Quantities of import items at SI. No 1 & 5 may be allowed as applied for i.e. 1800 Kgs. & 120 Kgs. respectively without any wastage. 4. Weight of import item at SI. Nos. 7 may be specified as 2400 Kgs. 5. Quantities of import items from SI. No 2 to 4, 6 & 7 may be allowed on net to net basis with accountability clause. 6. Quantities of import items at SI. No 8 & 12 may be allowed as applied for i.e. 80 Kgs. & 6 Kgs. respectively without any wastage. 7. Weight of import item at SI. Nos. 14 may be specified as 260 Kgs.			

8. Quantities of import items from Sl. No 9 to 11 , 13 & 14 may be allowed on net to net basis with accountability clause.
R/A may take suitable consequential action accordingly.

149	Case No.:13/43/81-ALC2/2011	Party Name:USHA MARTIN LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00378/AM12/	RLA File :02/24/040/00129/AM12/	Lic.No/Date:0210170338 08.12.2011	Defer Date:10.04.2012
	Decision :NC observed that reply of the firm has been received and being forwarded to DIPP for examination. The case stands deferred and to be re-listed on 10.04.2012.			

150	Case No.:15/43/81-ALC2/2011	Party Name:USHA MARTIN LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00380/AM12/	RLA File :02/24/040/00130/AM12/	Lic.No/Date:0210170344 08.12.2011	Defer Date:10.04.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for examination. The case stands deferred and to be re-listed on 10.04.2012.			

151	Case No.:16/43/81-ALC2/2011	Party Name:USHA MARTIN LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00381/AM12/	RLA File :02/24/040/00145/AM12/	Lic.No/Date:0210170350 08.12.2011	Defer Date:10.04.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for examination. The case stands deferred and to be re-listed on 10.04.2012.			

152	Case No.:18/43/81-ALC2/2011	Party Name:USHA MARTIN LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00383/AM12/	RLA File :02/24/040/00144/AM12/	Lic.No/Date:0210170348 08.12.2011	Defer Date:10.04.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for examination. The case stands deferred and to be re-listed on 10.04.2012.			

153	Case No.:17/43/81-ALC2/2011	Party Name:USHA MARTIN LIMITED,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00382/AM12/	RLA File :02/24/040/00165/AM12/	Lic.No/Date:0210170725 13.12.2011	Defer Date:10.04.2012
	Decision : NC observed that reply of the firm has been received and being forwarded to DIPP for examination. The case stands deferred and to be re-listed on 10.04.2012.			

154	Case No.:21/43/81-ALC2/2011	Party Name:GPT STEEL INDUSTRIES LTD	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00386/AM12/	RLA File :08/24/040/00064/AM12/	Lic.No/Date:0810106527 13.12.2011	Defer Date:10.04.2012
	Decision : The case is under examination at MOS. The case stands deferred and to be re-listed on 10.04.2012.			

155	Case No.:25/43/81-ALC2/2011	Party Name:UM CABLES LTD.,	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00390/AM12/	RLA File :03/95/040/00773/AM12/	Lic.No/Date:0310673392 29.12.2011	Defer Date:10.04.2012
	Decision : NC observed that comments from DIT is still awaited hence decided to send a reminder to DIT to expedite comments. The case stands deferred and to be re-listed on 10.04.2012.			

156	Case No.:2/44/81-ALC2/2011	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00415/AM12/	RLA File :03/95/040/00837/AM12/	Lic.No/Date:0310675475 09.01.2012	Defer Date:10.04.2012
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- 1. Specific OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification. The case stands deferred and to be re-listed on 10.04.2012.			

157	Case No.:3/44/81-ALC2/2011	Party Name:PRAKASH STEELAGE LTD.	Meet No/Date:50/81-ALC2/2011 28.02.2012	Status:Deferred and Re-indexed
	HQ File :01/81/050/00416/AM12/	RLA File :03/95/040/00836/AM12/	Lic.No/Date:0310675490 09.01.2012	Defer Date:10.04.2012
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP vide U.O. dated 28.02.2012 as under:- 1. Specific OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification. The case stands deferred and to be re-listed on 10.04.2012.			

Offline cases 28.02.2012

SI No. 292

CASE NO. AR-22	M/s. Matsushita Lakhanpal Battery India Ltd.
Meeting No. 50/81	F.No.01/81/162/239/AM12/DES-II
Dated:28.02.2012	Advance Licence No. 3410003123 dated 21.11.2001
	RLA's F.No.34/80/40/84/AM01

Decision :NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. dated 28.02.2012 as under:-

1. Taking clue from SION at SI. No.C-1757, quantity of import item at SI. No. 1 i.e. Electrolytic Manganese Dioxide may be allowed as 171 Kgs. inclusive of 2 % wastage.
2. Rest of the import items from SI. No. 2 to 7 may be deleted as the same not imported by the applicant.

R/A may take suitable consequential action accordingly.

SI. No 293

CASE NO. AR- 59	M/s. PSL Limited, Mumbai
Meeting No. 50/81	F.No.01/81/050/020/AM09/DES-II
Dated:28.02.2012	Advance Licence No. 0310487951 dated 26.09.2008
	RLA's F.No.03/95/040/0545/AM09

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.

Sl. No 294

CASE NO. AR- 98	M/s. Amartara Pvt. limited
Meeting No. 50/81	F.No.01/81/050/045/AM12/DES-II
Dated:28.02.2012	Advance Licence No. 0310630712 dated 11.05.2011
	RLA's F.No.03/94/040/046/AM12

Decision : NC decided to modify the norms of above AA on repeat basis as per earlier licence No. 0310463395 dtd 29.02.2008 and 0310645887 dtd 03.08.2011 as under:-

Item to be Exported	Quantity
Cold Form Blister Film Slitted (Laminate consisting of Oriented Polyamide Film/Aluminium Foil/PVC Film in the width of 115mm to 250 mm) (Gsm of Laminate 240grams +/-10%)	1kg

Raw-material Recommended for Import	Quantity
Cold Form Blister Film in jumbo rolls (Laminate consisting of Oriented Polyamide Film/Aluminium Foil/PVC Film in the width of 600mm to 1000mm (Gsm of Laminate – 240gm+/-10%)	1.05 kg.

R/A may take suitable consequential action accordingly.

PART – C – DEFERRED

SI No. 68

CASE NO. C- 16	M/s Hindustan Platinum Pvt. Ltd
Meeting No. 50/81	F.No.01/81/162/87/AM'12/DES-II (pt.)
Dated:28.02.2012	Request for modification of SION C-1188,1206,1207,1208,1209,1314,1702, and 1971 by M/s Hindustan Platinum Pvt. Ltd.

Decision :NC decided to send a letter to firm to submit requisite information as required by MSME vide U.O. No. 30(G)/pt/2011-ME dated 24.02.2012 (copy enclosed). The case stands deferred and to be re-listed on 10.04.2012.

SI No. 69

CASE NO. C-10	M/s. Paramount Cables
Meeting No. 50/81	F.No.01/81/162/418/AM12/DES-II
Dated:28.02.2012	Modification of SION C-1392

Decision :NC observed that industry data from EEPC is still awaited , hence decided to send a D.O. letter to EEPC (Sh. Aman Chadha). The case stands deferred and to be re-listed on 10.04.2012.

S. No. 70

CASE NO. C- 29	M/s. Dolphin Die Cast (P) Ltd., Bangalore
Meeting No. 50/81	F.No.01/81/162/153/AM11/DES-II
Dated:28.02.2012	Modification in Sion

Decision : The Committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be re-listed on 10.04.2012.

S.No. 71

CASE NO. C- 17	M/s. AIA Engg. Ltd.
Meeting No. 50/81	F.No.01/81/162/174/AM10/DES-II
Dated:28.02.2012	Clarification regarding correct ITCHS code for Grinding Media Balls

Decision : The above matter was discussed in NC and the committee observed that ITCHS code allotment is within purview of Deptt. of Revenue. Hence the firm may approach DOR for above clarification.

S.No. 72

CASE NO. C- 22	M/s. Nile Ltd.
Meeting No. 50/81	F.No.01/81/162/751/AM11/DES-II
Dated:28.02.2012	Modification of SION C-1195

Decision : The above case is under examination of MSME. NC decided to also refer the case to M/o Mines for examination and comments. The case stands deferred and to be re-listed on 10.04.2012.
